

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 793 of 2004

Jabalpur, this the 24th day of September, 2004

Hon'ble Mr. Madan Mohan, Judicial Member

Ashwini Sharma
Aged about 43 years
S/o Shri S.K. Sharma
R/o G-8, ESI Colony,
New Subhash Nagar, Bhopal

APPLICANT

(By Advocate - Shri P.C.Chandak)

VERSUS

1. Union of India through
Secretary, Ministry of Labour
New Delhi.

2. Director General,
Employees' State Insurance
Corporation, Kotla Road,
Panchdeep Bhavan,
New Delhi.

3. Regional Director,
Employees State Insurance
Corporation, Nandanagar,
Indore(MP)

RESPONDENTS

O R D E R (ORAL)

By filing this OA, the applicant has sought the
following main relief: :-

"i) To set aside the order dated 18.6.2004
passed by the Respondent no.3 contained in Annexure-A-3"

2. The brief facts of the case are that the applicant is
~~now~~ serving under the respondent organisation at Bhopal
office and is a victim of the Bhopal Gas Tragedy. According
to the applicant, it was agreed between respondent corporation
and the employees' union that junior-most employees' in each
cadre would be transferred to Raipur(Chhattisgarh) Offices
of respondents' organisation. The applicant is not junior most,
even then, he has been transferred from Bhopal to Raipur.

For cancellation of transfer order, the applicant has
submitted a representation dated 22.8.2004(Annexure-A-6),
which is pending before the respondents. Hence, this OA.

3. Heard the learned counsel for the applicant.



4. The learned counsel for the applicant has stated that he will satisfied if the aforesaid representation of the applicant is considered and decided by passing a detailed and reasoned order by the respondents and till then the applicant should not be disturbed from the present place of posting.

5. In the facts and cirecumstances of the case, I direct the respondents to consider and decide the representation dated 22.8.2004(Annexure-A-6) of the applicant ^{within a l.} ~~within a l.~~ ~~period of two months~~ ^{period of three months} from the date of receipt of a copy of this order. Till then the applicant shall not be distrubed from the present place of posting. Further applicant is directed to supply a copy of this order as well as this OA to the respondents immediately.

6. The OA is disposed of at the admission stage itself without issuing the notice.


(Madan Mohan)
Judicial Member

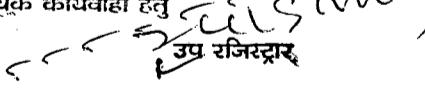
SKM षट्ठांकर्ज सं. ओ/व्या.....जबलपुर, दि.....

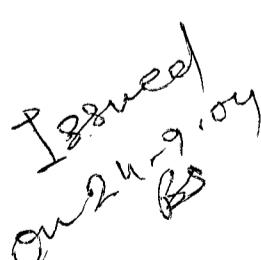
प्रतिलिपि अन्वे जित:-

- (1) सहित, उच्च न्यायालय द्वारा एसोसिएशन, जबलपुर
- (2) आदेक्ष श्री/श्रीमती/धनु.....के काउंसल
- (3) प्रत्यक्षी श्री/श्रीमती/धनु.....के काउंसल
- (4) व्यायामल, लोपांश, जबलपुर न्यायपीठ

सूचना एवं आवश्यक कार्यवाही हेतु


P.C. Chaudhary


उप रजिस्ट्रार


Issued
On 24.9.04
On 24.9.04